

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Insolvency) No. 229 of 2020

In the matter of :

Anup Dubey

...Appellant

Vs.

**National Agricultural Co-Operative
Marketing Federation of India Ltd. & Ors.**

...Respondents

Present:

Appellant: Ms. Shradha Agrawal, Advocate

**Respondent: Mr. Chitranshul A. Sinha, Ms. Sonali Khanna,
Mr. Anshuman Mohit Chaturvedi, Advocates,
Ms. Honey Satpal for R-2 ,Resolution Professional**

ORDER

17.03.2020 For carrying out the amendment and Memo of parties by the Appellant, at request the matter is adjourned to **16th April, 2020**.

In the meanwhile, it is open to R-1 to file Response/ Reply within two weeks from today. Rejoinder, if any, to the Reply is to be filed within ten days thereafter. The Office of the Registry is directed to list the matter on **16th April, 2020**.

[Justice Venugopal M.]
Member(Judicial)

[Kanthi Narahari]
Member (Technical)

sr/nn